

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7425-7428/2020

(Arising out of impugned final judgment and order dated 05-05-2020 in WPC No. 11040/2018 05-05-2020 in WPC No. 196/2019 05-05-2020 in WPC No. 8496/2019 05-05-2020 in WPC No. 13203/2019 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA

Petitioner(s)

VERSUS

BRAND EQUITY TREATIES LIMITED & ORS. ETC. ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.53547/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.53551/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 19-06-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Tushar Mehta, S.G.
Mr. Zoheb Hossain, Adv.
Mr. B. Krishna Prasad, AOR

For Respondent(s)

Mr. Abhishek A. Rastogi, Adv.
Ms. Rashmi Deshpande, Adv.
Ms. Saman Ahsan, AOR

Mr. Arvind Datar, Sr. Adv. (NP)
Mr. Alok Yadav, Adv.
Mr. Ayush Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

Issue notice.

To be heard along with SLP(C) No. 26626 of 2019 and SLP (C) D. No. 38404 of 2019.

In the meantime, the operation of the impugned order shall remain stayed.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)